## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA 1778/97

New Delhi, this the 2 day of October, 2000

Hon'ble Mr. Justice V.Rajagopala Reddv. VC (J) Hon'ble Sh. Govindan S. Tampi. Member (A)

- 1. Mr. U.C.Ubreti S/o Shri B.D.Ubreti DRH-2. NPL Colonv New Rajinder Nagar New Delhi - 110060
- 2. Dr. K.K.Saini
  S/o Late Sh. R.K.Saini
  R/o A-90. HIL Abartments
  Sec-13. Rohini.
  Delhi 110085
- 3. Dr.T.K.Saxena
  S/o Late Sh. P.P.Saxena
  R/o Flat No. 196. Geeta Apartments
  Plot No.3. Block 17
  Geeta Colonv
  Delhi =110031

...Applicants

(All applicants at present working as Scientist 'C' " in National Physical Laboratory. New Delhi)

(By Advocate: Sh. A.K.Sharma)

## VERSUS

UNION OF INDIA, through

- 1. The Secretary Ministry of Science and Technology New Delhi.
- Council of Scientific and Industrial Research (CSIR) through its Director General New Delhi - 110001.
- 3. Director. Dr. E.S.R.Gobal. National Physical Laboratory Dr. K.S.Krishanan Road New Delhi - 110012.
- 4. Dv. Secretary
  Sh. B.S.Gera.
  Council of Scientific and
  Industrial Research (CSIR)
  Head Quarters
  New Delhi 110001.
- 5. Controller of Administration National Physical Laboratory Dr. K.S. Krishnan Road New Delhi - 110012

.\_Respondents.

(By Advocate : Ms. Geetanjali Goel)

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## ORDER

By Hon'ble Sh. Govindan S. Tampi. Member (Admn)



Extension of the benefit dranted to their colleague by the Chandidarh Bench of the Tribunal in OA No. 115/JK/92 on 6-1-95 in M.P.Jain Vs. CSIR is the relief sought for in this application. The order impudned is the rejection of the applicants' representation in OM No. 3/39/C-E1/92-93/96 EIII dated 13-5-97.

2. Briefly stated, the facts are that Council for Scientific and Industrial Research (CSIR for short) had been operating an assessment scheme called New Recruitment and Assessment Scheme (NRAS) till 1990 which was replaced by in 1999. but retrospectively from 1-4-1988, by scheme called Merit and Normal Assessment Scheme (MANAS). Gradation of performance appraisal of the scientists in a five point scale from 'poor' to '"cutstding' has been replaced by a seven point scale from 'poor' outstanding? .with the insertion of two new scales called 'satisfactory' between 'fair' and 'good' and of sage 'excellent' between 'verv good' and 'outstanding'. Marks also were assigned for the scales with twenty marks being given for 'poor' and twentv 'outstanding'. In terms of the rules, the scientists were to be assessed for the next higher grade on completion of three or four years for merit promotion while the normal promotion required five years' experience. The assessment for the period for 1988-89 and 1989-90, originally done as per NRAS had to be ... converted into assessment under MANAS. The assessment implication was to be done by an expert committee. The new scheme

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set in motion for proper assessment of scientists which ensured that the brilliant scientists could reach the higher levels by their mid forties. Only scientists in the groups securing, atleast 225 marks in three years or 300 marks in four years were to be considered for MANAS under the merit scheme. The assessment involved appraisal by peer referees as to well as by experts nominated for the purpose. Keeping in mind their acknowledged expertise and scholarship in the concerned field. nominated.

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3. The applicant No.1. Dr. U.S.Upreti, who joined as Assistant Technical Operator on 21-1-97, with Masters Degrees in Mathematics and Physics became a Sr. Scientific Assistant with three advance incriments on 1-2-81. Scientist "'A' on 1-2-8. Scientist 'B' on 1-2-83 and Scientist 'C' on 1-2-88. On his becoming eligible for promotion to the next higher grade w.e.f. 1-2-93, he was called for interview by the respondents on 27-3-96. He had worked in two specific fields of Physics and had indicated so in the report submitting for assessment. Apprehending violation of MANAS quidelines during his assessment on account of incorrect conversion of the grading for 1988-89 and 1989-90 from NRAS to MANAS and the absence of a specific expert in his field of specialisation i.e. 🚉 Radio Science for his assessment, he made 🖾 a 🚎 representation on 19-4-96, i.e., before the date of declaration of assessment. Still. without considering his representation he was informed on 10-5-96, that his name was not recommended for promotion to the next higher grade during the year 1992-93. Repeated representations made by him on 21-6-96. 27-6-96 and a

number of reminders didnot vield anv result and he was advised that he should submit the report of his work for considering his assessment/promotion for 1993-94. He also referred in his representation, to the prejudiced attitude of the Director, NPL towards him. He was told that the representation was under consideration, however, on 13-5-97 he was informed that his representation had been considered and rejected, as having no merits. He was further advised on 17-7-97 that he would forfeit the chance of assessment and experience marks, if he pursued with the representation.

- Applicant No.2. 3 and 4 also made similar complaints including pre-judice and vindictiveness on the part of the Director. NPL. They state that this had come in the way of their normal promotion and career advancement in the organisation inspite of their intrisic merit. academic equipment expertise. In the meanwhile, a colleague of theirs (Dr. N.P.Jain) had approached Chandigarh Bench of the and obtained a judgment in Tribunal 115/JK/1992. on 6-1-95 quashing the selection in proceedings with a direction to constitute the review assessment committee for considering his Similar relief would be called for in their case also is the plea by the applicants.
- In the reply, filed on behalf of the respondents.

  it is indicated that the application was totally misconceived and untenable and was a matter of after thought, as the applicant had come to know that they were not found fit to be promoted to the post of E-1.

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The relief sought by them as was granted in the of N.P.Jain Vs. CSIR by the Chandidarh Bench was not applicable as it was different from the present case. Chandidarh Bench had observed that constitution with assessment committee was incorrect. The same was not true in the instant case. It is also indicated that while the applicants were eligible for consideration for assessment for the year 1992-93 But entitlement under the revised MANAS. for assessment cannot perse be the right for promotion as they have to be fit for promotion only after they have scored sufficient marks in the three attributes of (a) (b) Peer Review' and (c) interview, and make the grade therein. The applicants not having reached the standard have no right to agitate or be aggrieved. is further contended that there has been violation of any of provision of MANAS and that the conversion of ACR gradings quidelines from NRAS to MANAS has been correctly done by the Assessment Committee by whom the applicants were It is also stated that the specialists interviewed. who were called were nationally and internationally aclaimed individuals in their respective areas and. therefore, they were correctly called as experts. The \* " comments of the applicants that some of them were not experts was not only incorrect, but also mischievous and motivated. These include allegations against the Director of the NPL. The pleas made by the applicant. therefore. are of no relevance at all and do not all merit acceptance: plead the respondents.

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In their rejoinder. The applicants specifically point out that some of the persons brought on the expert committee like Prof. K.R.Sharma, was not on panel of experts of the National Physical Laboratory. Prof. S.K.Date was not an expert in super conductivity. the speciality with reference to which he was to act as an expert. Besides, it was shown that one F.C.Khullar an M.A. in Political Science and Dhama, holding a Master's Degree J.S. Economics were also treated as Scientist for promotion Scientist E-1. treating their qualification Mumanities subject as equivalent to that in Physics. treated The applicants plead they have been incorrectly and victimised by the administration. who had acted against the rules and guidelines for assessment and the same, therefore, would have to be set aside, according to them.

7. During the pendency of proceedings. the name of the applicant at Sr. No. 3 has been deleted in view of the order dated 12-4-99.

applicant and the respondents. Sh. A.K.Sharma. the learned counsel for the applicant reiterats the pleas made by the applicants and state the rules prescribed for the revised scheme of MANAS have not been considered and that the bias of the Director had manifested in the Assessment Scheme more than once. He also states that the experts who were called in to assess the performance of the applicants were not the experts in the relative fields and they could not.

selection. He also indicated that the decision dated 6-1-95 of the Chandigarh Bench in OA No. 115/JK/92 was very much relevant in their case and his clients should get the benefit thereon.

Contesting the above Ms. Geetanjali Goel. the learned counsel for the respondents states that conversion of the ACR gradings from the NRAS to MANAS in respect of the applicants had been correctly done. She points out that the two intermediate grades introduced in MANAS, had not been given to anyone during the relevant period. She states that the experts Dr. Sharma and Dr. Date who were objected to by the applicants were acknowledged experts in their TT relevant fields. Without denying the fact that humanities stream individual from like certain Economics and Political Science were considered Scientists and promoted to E-1. She states that or two of those mistakes would not pre-judice the case of the applicants or vitiate their assessment. Selection process undertaken by the respondents Was correct and would not warrant any interference.

10. We have carefully considered the matter. The point for the determination is the assessment of the scientists in the revised scheme of MANAS from the earlier scheme of NRAS. While the applicants point out that the scheme has not been correctly done the respondents plead that no violation has taken place. On perusal of the documents placed before us, it would appear that all the requirements have not been fulfilled. As specific marks have been provided in the new seven point scheme against the earlier five

point scheme. marks would differ in the new one. 'satisfactory'\_\_\_and\_\_ intermediate scales two 'excellent'. Without the grant of marks on correct conversion table. the assessment would become meaningless exercise. The respondents' plea that would not have caused anv inconvience or that intermediate grades could not have been given period does not answer the situation. It would mean that the insertion of the two new categories and assignation of marks to them would be of no purpose. therefore, that the while considering means. conversion of the ACR grading, from NRAS to MANAS the guidelines have not been followed. Further, in the selection of the experts also, there has been non of mind as individuals of suspect application expertise had been called. They have also been May bermitted to be in the interview board for selection, though their expertise in the given filed is It cannot be denied that a candidate's case field can be annexed only by expert in that field and not by someone in some other speciality, however highly qualified he be. The complaint of all the applicants is that the experts chosen in the field were specialists in other fields and not in the fields the applicant's expertise Was sought to be annexed. This has not been adequately answered except saying generally that they were It is also admitted that known Scientists. who do not belong to the scientific streams like Political Science or Economics have been brought as scientists and given the benefit of MANAS. though, it is explained as something which had happened long back. While we may not immediately set

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aside those cases. it points to a failure of the system in assessment adopted by the CSIR while administrating MANAS.

Circumstances of the case of the applicants similar to those mentioned by Dr. N.P.Jain in OA No. 115/JK/92 before the Chandigarh Bench In that case also persons, who did not have the requisite expertise have been called in to be in the Interview Board and of action taken their was in pursuance recommendations. This same faulty procedure had been correctly set aside. view of the similar In circumstances of the case, we feel that a similar remedial excercise as was undertaken, there is called for here as well.

In view of the above findings, we hold that application has - to succeed and the impugned proceedinas fail. The impugned selection have to for 1992-93 are quashed and respondents proceedings directed to conduct review assessment are the proceedings strictly in accordance with the guidelines and parameters laid by MANAS, after correctly ordering the conversion of gradings of performance appraisal in NRAS to MANAS and with the help of accomplish and the in field to judge the appropriate expents the candidates and give the decision performance accordingly. The applicants also shall properly comoberate with the respondents in completing review proceedings at the earliest, and at any rate within six months from now. In the circumstances No cost is ordered. the case,

Goyladan S. Tampi)

Member (Admn)

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(V\_Rajagopala\_Reddy); Vice-Chairman (J) Maria in

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